GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO.2190 TO BE ANSWERED ON 15.03.2017

RAIL ACCIDENTS

+2190. SHRI RAMA KISHORE SINGH:

SHRI K.C. VENUGOPAL:

SHRI MOHD. SALIM:

SHRIMATI PRATIMA MONDAL:

SHRI LAXMAN GILUWA:

SHRI GANESH SINGH:

SHRI MD. BADARUDDOZA KHAN:

SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI:

SHRI BAHADUR SINGH KOLI:

SHRIMATI RANJANBEN BHATT:

SHRI SUSHIL KUMAR SINGH:

SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether there has been an increase in the number of railway accidents in the country particularly in the East Central railway zone and the Eastern Railways during the last one year and the current year due to track malfunction;
- (b) if so, the total number of cases of railway accidents came to light in the country during the last three years and the current year, zone-wise along with details of the investigation conducted/pending by the Commissioner of Railway Safety and other agencies in the said each accident;
- (c) whether the Government has identified any external/terrorist's hand in the recent train accidents in the country and if so, the details thereof;

- (d) the current rules and provision to provide compensation to the victims of rail accidents; and
- (e) whether the Government proposes to take any effective steps against those officers/employees who have been found guilty in the railway accidents that took place in the country after identifying them and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a)to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 2190 BY SHRI RAMA KISHORE SINGH, SHRI K. C. VENUGOPAL, SHRI MOHD. SALIM, SHRIMATI PRATIMA MONDAL, SHRI LAXMAN GILUWA, SHRI GANESH SINGH, SHRI MD. BADARUDDOZA KHAN, SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI, SHRI BAHADUR SINGH KOLI, SHRIMATI RANJANBEN BHATT, SHRI SUSHIL KUMAR SINGH AND SHRI PRABHAKAR REDDY KOTHA TO BE ANSWERED IN LOK SABHA ON 15.03.2017 REGARDING RAIL ACCIDENTS

(a) and (b): 40 Consequential train accidents have occurred over East Central Railway and Eastern Railway during the year 2015-16 and the current year from 1st April 2016 to 28th February 2017. Zone wise details of consequential train accidents over Indian Railways (IR) during the last 3 years and the current year from 01.04.2016 to 28.02.2017 are as under:-

Consequential train accidents over I.R. during last 3 years and the current year 01/04/2016 to 28/02/2017 (Zone-wise).								
Zonal Railway	2013-14	2014-15	2015-16	April to February				
				2015-16	2016-17			
Central Railway	8	10	7	6	7			
East Coast Railway	7	8	2	1	7			
East Central Railway	12	19	12	11	17			
Eastern Railway	5	4	4	4	7			
North Central			4	3	6			
Railway	4	7						
North Eastern			9	9	3			
Railway	6	14						
Northeast Frontier			4	4	7			
Railway	6	4	4	4	•			
Northern Railway	16	20	20	20	13			
North Western			11	11	4			
Railway	14	11						
South Central			2	1	4			
Railway	5	4	_	1	1			
South East Central			3	3	5			
Railway	7	1	3	J	.			
South Eastern			4	3	2			
Railway	10	6	4					
Southern Railway	4	2	6	6	8			

South Western Railway	5	11	8	8	2
West Central Railway	2	3	2	2	2
Western Railway	6	7	8	7	7
Konkan Railway Corporation	1	4	1	1	1
Metro Railway	0	0	0	0	0
Total	118	135	107	100	99

Number of consequential train accidents have decreased from 135 in the year 2014-15 to 107 in the year 2015-16. In the current year from 1st April, 2016 to 28th February, 2017 also, these accidents have marginally reduced to 99 as compared to 100 train accidents in the corresponding period of last year.

On East Central Railway also, consequential train accidents have reduced to 12 in 2015-16 in comparison to 19 accidents in 2014-15. On Eastern Railway, these accidents have remained at the same level to 4 in 2015-16 as compared to the same number of accidents in 2014-15.

However, in the current year, from 1st April 2016 to 28th February 2017, consequential train accidents have increased from 11 to 17 over East Central Railway and from 4 to 7 over Eastern Railway as compared to last year. Out of these 24 train accidents, 7 were attributed to track defect.

Policing on Railways being a State subject, prevention of crime, registration of cases, their investigation and maintenance of law and order

in Railway premises as well as on running trains are the statutory responsibility of the State Governments, which they discharge through Government Railway Police (GRP). However, Railway Protection Force (RPF) supplements the efforts of GRP by providing better protection and security of passenger area and passengers and for matters connected therewith. 05 accidents of suspected sabotage leading to train accidents i.e. one each in 2014, 2015 & 2017 (upto January) and two cases in 2016 have been registered by GRP/Police/National Investigation Agency.

Each and every consequential train accident on Indian Railways is inquired into either by Commissioners of Railway Safety (CRS) under the Ministry of Civil Aviation or Departmental Inquiry Committee of the Railway. During the last three years i.e. 2013-14, 2014-15, 2015-16 and the current year up to 28th February, altogether 459 accidents (including incidents at unmanned level crossings due to negligence of road vehicle users) occurred on Indian Railways. Out of the 459 accidents, 44 accidents have been inquired by the Commissioner of Railway Safety and balance have been inquired into by the Departmental Inquiry Committees of the Zonal Railways.

Based on the findings as contained in accident inquiry reports (including prima-facie causes), 230 accidents were caused due to Failure of Railway Staff, 172 due to Failure of persons other than Railway staff, 10

due to failure of equipments, 9 due to Sabotage, 28 due to Incidental factors and 04 due to combination of factors. Cause in respect of 03 train accidents could not be established or none held responsible. Cause in three accidents is under investigation.

- (c): No, Madam.
- (d): Liability of Railways to pay compensation to the victims of train accident is specified in Section 124 of Railways Act, 1989. Section 125 of the said act lays down procedure of filing claim application before Railway Claims Tribunal and to carry out the purposes of the above mentioned sections. Railway Accidents (Compensation) Rules, 1990 was framed in 1990 and amendments in the principal rule have been made from time to time.
- (e) Based on the recommendations/findings of the Commissioners of Railway Safety/Departmental Inquiry Committees, the concerned departments of the Indian Railways take suitable action. During 2013-14, 2014-15, 2015-16 and current year (up to 28th February, 2017), Major penalties were imposed on 301 and Minor penalties were imposed on 234 erring officials. Out of these, 120 railway officials have been removed/dismissed from railway service during the mentioned period.
